

HIGH COURT OF JAMMU AND KASHMIR
(Office of the Registrar General at Jammu)

CIRCULAR


No: 22

Dated: 21.12.2015

The Secretary to the Government, Department of Law, Justice and Parliamentary Affairs, has addressed a communication to the undersigned (Registrar General of the High Court of Jammu and Kashmir). He has stated that whenever a Notice or Summon is issued to the Government by a Civil Court, it is not accompanied by a copy of the plaint or suit. This makes it almost impossible for the concerned Authority to ascertain as to which particular Department the suit pertains to, or, what relief has been claimed by the plaintiff in the said suit.

In view of the above, it is impressed upon all the Judicial Officers of the State that whenever a Notice or Summon is issued to the Government or any other defendant(s), it should invariably be accompanied by a copy of the plaint/suit in terms of the provisions of Rule 1 of Order-V of the Civil Procedure Code, 1908. In the absence of the copy of the plaint such Notice or Summon cannot be deemed to have been duly served either upon the Government or any other defendant(s).

By Order


(M. K. Hanjura)
Registrar General

Dated : 21.12.2015

No. 220205-230/R4

Copy to the:

1. Principal Secretary to Hon'ble the Chief Justice, High Court of J&K, for information of His Lordship.
2. Registrar Vigilance, High Court of J&K, Jammu,
3. Registrars (Judicial), High Court of J&K, Jammu/Srinagar,for information and necessary action.
4. All the Principal District & Sessions Judges, for information and necessary action, with the request to circulate the same amongst all the Judicial Officers, in their respective District, for its strict compliance.


Deputy Registrar (GS)